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असाधारण

EXTRAORDINARY

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

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## MINISTRY OF LAW AND JUSTICE (Legislative Department)

*New Delhi, the 10th May, 2011/ Vaisakha 20, 1933 (Saka)*

### THE INDIAN MEDICAL COUNCIL (AMENDMENT) ORDINANCE, 2011

No. 1 OF 2011

Promulgated by the President in the Sixty-second Year of the Republic of India.

An Ordinance further to amend the Indian Medical Council Act, 1956.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for her to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:-

1. (1) This Ordinance may be called the Indian Medical Council (Amendment) Ordinance, 2011.

Short title and commencement.

(2) It shall come into force at once.

Amendment of  
section 3A of Act  
102 of 1956.

2. In section 3A of the Indian Medical Council Act, 1956, in sub-section (2), for the words “one year”, the words “two years” shall be substituted.

PRATIBHA DEVISINGH PATIL,  
*President.*

V.K. BHASIN,  
*Secy. to the Govt. of India.*